

[Shri K. C. Pant]

- (2) A copy of the Income-tax (Determination of Export Profits) Rules, 1967, published in Notification No. S.O. 2382 in Gazette of India dated the 15th July, 1967, issued under section 2 of the Finance Act, 1967. [Placed in Library. See No. LT-1290/67].
- (3) A copy of Notification No. G.S.R. 1100 published in Gazette of India dated the 22nd July, 1967, containing corrigendum to G.S.R. 760 dated 27th May, 1967, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1291/67].
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1099 published in Gazette of India dated the 22nd July, 1967.
- (ii) G.S.R. 1149, published in Gazette of India dated the 24th July, 1967.
- (iii) G.S.R. 1150 published in Gazette of India dated the 24th July, 1967.
- (iv) G.S.R. 1151 published in Gazette of India dated the 24th July, 1967.
- (v) G.S.R. 1152 published in Gazette of India dated the 24th July, 1967.
- [Placed in Library. See No. LT-1292/67].

NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): On behalf of Shri Raghuramaiah, I beg to lay on the

Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1967, published in Notification No. G.S.R. 995 in Gazette of India dated the 1st July, 1967.
- (2) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 996 in Gazette of India dated the 1st July, 1967. [Placed in Library. See No. LT-1293/67].

COMMITTEE ON ABSENCE OF
MEMBERS FROM SITTINGS OF
THE HOUSE

SECOND REPORT

Shri Bedabrata Barua (Kaliabor): I beg to present the Second Report of the Committee on Absence of Members from the Sittings of the House.

12.51 hrs.

RE. CALLING-ATTENTION
NOTICES—Contd.

(Query)

Shri S. M. Banerjee: Sir, I rise on a point of order. I fully agree with you that whenever we have any differences, we should go to your chamber and discuss the matter in respect of all calling-attention-notices.

Mr. Speaker: That is over now.

Shri S. M. Banerjee: It is a very important thing. Kindly hear me. Since this can be discussed, I suggest that it may be held over....